

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1411/ND/2018

In the matter of :

Impressions Services (P) Ltd

.. PETITIONER

Vs.

Indian Roots Shopping Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 22.4.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Rishi Kumar Singhal, Advocate, Mr. Dharam Vir
Gupta, CA and IRP Mr. Ashok Kumar

For the Respondent/Corporate Debtor :

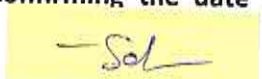
For the Intervener :

ORDER

Application in CA No.240/C-III/ND/2019 has been filed seeking clarifications in relation to the Order dated 11.10.2018 bringing notice of this Tribunal that admission order was passed by 3rd Bench of this Tribunal consisting by Dr. Deepti Mukesh, Hon'ble Member (Judicial) which was passed against the Corporate Debtor after admission. In view of the earlier order passed by this Tribunal on 11.10.2018, let the matter be listed before the Bench who passed the earlier Order, for appropriate directions.

The Bench Officer is directed to ensure that the said matter is placed before the Bench who earlier heard the matter and passed the order dated 11.10.2018. Let the same be also intimated to the parties after ascertaining the date from the Hon'ble Member (Judicial) in IB-202/ND/2019 and the same be listed along with CA No.240/C-III/ND/2019.

Hence, both the matter be listed for hearing after confirming the date of hearing.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit